



2026:AHC:21219

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2019 of 2026

Bajrang

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajay Singh Yadav
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondents-State and perused the record.
2. It is argued by learned counsel for the petitioner that an application under Sub Section 3 of Section 38 of U.P. Land Revenue Code, 2006 is pending consideration before the Revenue Authorities in which report has already been submitted but till date no decision has been taken in the matter.
3. On the other hand, it is argued by learned counsel for the respondents that the concerned authority will take a decision in the matter expeditiously.
4. Heard learned counsel for the parties and perused the record.
5. In the facts and circumstances of the case and without entering into merits of the case, the present petition is disposed of directing the concerned authority to decide the aforesaid application filed by the petitioner most expeditiously but without granting any unnecessary adornment to any of the parties unless there is no legal impediment.

(Prakash Padia, J.)

January 30, 2026

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